

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 21222/2022

(Arising out of impugned final judgment and order dated 17-05-2021
in WA No. 78/2021 passed by the High Court of Kerala at Ernakulam)

THE STATE OF NAGALAND & ORS.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.105138/2022-CONDONATION OF DELAY
IN FILING and IA No.105139/2022-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 16-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Tushar Mehta, SG.
Ms. Rohini Musa, AOR

For Respondent(s)

Mr. Pallav Shishodia, Sr. Adv.
Mr. C. K. Sasi, AOR
Mr. Abdulla Naseeh V.T., Adv.
Ms. Meena K. Poulose, Adv.UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. C. K. Sasi, learned counsel, takes notice on
behalf of respondent Nos. 1 to 3.List the matter on 29th September, 2022, as first case.Respondent-State may file counter affidavit within a
period of three weeks.(NIDHI AHUJA)
AR-cum-PS(RENU KAPOOR)
ASSISTANT REGISTRAR